

2 (9)

OA 132195 —
(A)

Serial No. of Order	Date of Order	Order with Signature
4.	05/05/2000	<p>No. 1 Adj. to 26.06.2000.</p> <p>1. Vice-Chairman Member (J)</p> <p>Order No. 1 dt. 2.3.95 Copy of order may be given to petitioners and Counsel alongwith notice be sent to Respondents alongwith a copy of above order high regd/Ad Post.</p> <p>Par 6/3/95</p>
5.	26.6.2000.	<p>It is submitted by learned counsel for the petitioner Shri P. Mohanty that the applicant has mean the meantime passed away. We have heard Mr. P. Mohanty, learned counsel for the applicant who submits that no substitution is required. Mr. A. K. Mukherjee learned Sr. Standing counsel is present and heard. In view of the submission made by learned counsel for the petitioner the OA is disposed of for having become infructuous.</p> <p>1. Vice-Chairman Member (Judicial)</p> <p>Order not filed. All Adrs returned. For orders Pl.</p> <p>Par 6/4/95</p> <p>Regr. 7.4.95</p> <p>Set weeks time is granted to file Counter.</p> <p>Par 15/5/95</p> <p>Counter not filed. For orders Pl.</p> <p>Regr. Order dt. 16.5.95 Counter be filed by four weeks.</p>